

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through web-based Video-Conferencing Platform)*

**ITEM No. 10**  
**IA Nos.576, 590, 599, 600/2023 in**  
**CP (IB) No.72/BB/2021**

**IN THE MATTER OF:**

M/s. Ace Enviro Tech Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Tarun Realtors Pvt. Ltd. ... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 06.09.2023**

**CORAM:**

**DR. N.V. RAMAKRISHNA BADARINATH**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

The IRP : Shri Venkata Subba Rao Kalva, PCS

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. Ld. Counsel Shri Hemanth Rao stated that the Hon'ble Karnataka High Court vide order dated 16.08.2023 has stayed the further proceedings in the CIRP of Corporate Debtor and a Memo enclosing the order has been filed. However, it is found that the same is not on record. A copy of the same be filed well before the next date of hearing.
3. List the case on **13.10.2023**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**N.V. RAMAKRISHNA BADARINATH**  
**MEMBER (JUDICIAL)**